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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.1838/98

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 18th day of September, 2000

Jagan Singh  
s/o Shri Nathu Singh  
r/o C-II, Wireless Receiving Station  
Chattarpur  
New Delhi  
Senior Technical Assistant (Manure)  
Dept. of Agri. & Coperation  
'F' Wing, Shastri Bhavan  
New Delhi. ... Applicant

(By Shri C.B.Pillai, Advocate)

Vs.

1. Union of India through  
The Secretary to the Govt. of India  
Dept. of Agriculture & Co-operation  
Krishi Bhavan  
New Delhi.
2. The Secretary  
Union Public Service Commission  
Dholpur House  
New Delhi. ... Respondents

(By Shri Gajender Giri, Advocate)

O R D E R (Oral)

By Justice V. Rajagopala Reddy:

Heard the learned counsel for the applicant  
and the respondents.

2. The new recruitment rules for the post of  
Assistant Director (Manures) (GCS Group 'A' -  
Gazetted) are under challenge in this OA.

3. The applicant who is working as Senior  
Technical Assistant (Manures) was made ineligible in  
view of the new recruitment rules as the qualification

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of possessing degree in agriculture has been made as an essential educational requirement for promotion to the post of Assistant Director (Manures).

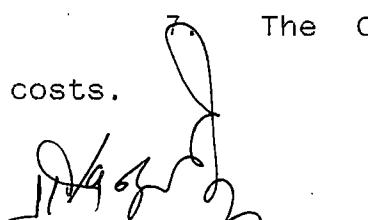
4. In the reply filed to the additional affidavit filed by the applicants, it is stated as under:

"The existing R/Rules for the post of Assistant Director (Manures) (GCS Group 'A' - Gazetted - Scale: Rs.2200-4000 pre-revised/Rs.8,000-13,500 - revised), alongwith other technical gazetted posts in the hierarchy in the Fertiliser Division are being reviewed in consultation with the concerned Division, and DoPT/UPSC, and the issues raised by the applicant, viz., Shri Jagan Singh, STA (Manures), would also be considered before a final decision in this regard is taken."

5. It is also stated by the learned counsel for the respondents, Shri Gajender Giri that the points raised by the applicant in the OA are also under consideration and rules could be properly reviewed in consultation with the DoPT and UPSC.

6. In the circumstances, we dispose of the OA with a direction to the respondents to finalise the process of review within a period of four months from the date of receipt of a copy of this order and if the applicant is still aggrieved, it is open to him to agitate the same by filing a fresh OA.

The OA is accordingly disposed of. No costs.

  
(GOVINDAN S. TAMPI)  
MEMBER(A)

  
(V. RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

/RAO/